

MINUTES RECEIVED ON 05.09.2011 AT 12.30 PM

**Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section**

Minutes of NC-V Meeting held on 25.08.2011

-

The Meeting No. 21/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 25.08.2011 in Room No.11 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1	Dr. R.A.Lal, Director	R.O, TC, Noida
2	Sh. Nandlal, Sr. D.O	DIPP
3	Sh. Kuldeep Singh, Asstt. Director	MSME
4	Sh. Pradip Kumar, F.T.D.O	DGFT

-

-

At the outset the Minutes of NC-V Meeting No.20/AM12 dated 18.08.2011 were ratified. Thereafter agenda for Meeting No. 21/AM12 dated 25.08.2011 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER : 21/84-ALC3/2011 MEETING DATE : 25.08.2011

1	Case No.:5/12/84-ALC3/2011	Party Name:LILLIPUT KIDSWEAR LTD.	Meet No/Date:21/84-ALC3/2011 25.08.2011	Status: Deferred
	HQ File :01/84/050/00074/AM12/	RLA File :05/23/040/00106/AM12/	Lic.No/Date:0510293533 15.06.2011	Defer Date:22.09.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and comments are awaited. It was therefore decided to defer the case for re-listing on 22.09.2011.			

2

Case No.:1/17/84-ALC3/2011	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:21/84-ALC3/2011 25.08.2011	Status : Approved	
HQ File :01/84/050/00117/AM12/	RLA File :05/24/040/00136/AM12/	Lic.No/Date:0510296917 19.07.2011		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S. NO	Export Product	Export Qty.	Import Item	Qty. allowed.
1	Ladies Top made out of 100% rayon printed woven fabrics, GSM-88+/-10% Style No. 880728/887625	4600 Pcs	100% rayon printed woven fabrics, GSM-88+/-10%	8823 Sq mtrs.
2	Girls Top made out of 100% polyester printed woven	14100 Pcs	100% polyester printed woven	20573 Sq mtrs.

	fabrics, GSM-79+/-10% Style No. 888159		fabrics, GSM-79+/-10%	
3	Girls Dress made out of 100% polyester printed woven fabrics , GSM-79+/-10% with lining in 100% polyester woven solid lining, GSM-64+/-10% Style No. 888158	14430 Pcs	100% polyester printed woven fabrics , GSM-79+/-10%	30164 Sq mtrs.
			100% polyester woven solid lining, GSM-64+/-10%	14318 Sq mtrs.
The GSM should match in both import & export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.				

3	Case No.:1/21/84-ALC3/2011	Party Name:SADHANA FASHIONS	Meet No/Date:21/84-ALC3/2011 25.08.2011	Status: Rejected
	HQ File :01/84/050/00161/AM12/	RLA File :33/24/040/00007/AM12/	Lic.No/Date:3310019286 01.08.2011	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the description of export item mentioned does not indicate as to whether it is completer shoe or part thereof. Further, export Qty. is mentioned in 'pairs' and no details of all the import items asked for have been mentioned in the export item (size-wise) column alongwith justification of quantitative requirement of each items. They nave neither given CAD, CAM, drawing, design, laymarker, calculation sheet etc alongwith justification thereof in this case. In view of the above facts Committee was unable to compute the requirement of inputs. Therefore, Committee was constrained to reject the case.</p> <p>RA may take suitable consequential action accordingly.</p>			

Manual agenda cases

Case No.121	M/s V & S International Pvt. Ltd., Gurgoan
NC No.21/AM12	F.No.01/84/162/585/AM08/DES-V
Dated 25.08.2011	Ratification of input output norms against advance authorisation No. 0510207141 dated 03.08.2007.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Neeraj Gupta, DGM (Logistics) of the firm, who appeared for personal hearing before Committee. He explained the case alongwith relevant details pertaining to this case. The Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to fix the adhoc norms against the Advance Authorization issued in this case as detailed below:-

S. NO	Export Product	Export Qty.	Import Item	Qty. allowed.
1	Duvet Cover Set (one duvet cover+one sham) size:210 cmsx140cms& 48cms x73cms	350 Set	50% cotton 50% polyester woven processed fabrics with embroidery. 40x40/100x80 fabric, width-96/97", GSM-120+/- 10%	For Duvet @ 3.60 Sq mtrs./Pc. For Sham @ 0.50 Sq mtrs./Pc
2	Duvet Cover Set (one duvet cover+two sham) size:210 cmsx180cms& 48cmsx 73cms	350 Set	50% cotton 50% polyester woven processed fabrics with embroidery. 40x40/100x80 fabric, width-96/97", GSM-120+/- 10%	For Duvet @ 4.60 Sq mtrs./Pc. For Sham @ 0.50 Sq mtrs./Pc
3	Duvet Cover Set (one duvet cover+two sham) size:210 cmsx210cms&	836 Set	50% cotton 50% polyester woven processed fabrics with embroidery. 40x40/100x80 fabric, width-96/97", GSM-120+/-	For Duvet @ 5.33 Sq mtrs./Pc. For Sham @ 0.50 Sq mtrs./Pc

	48cmsx 73cms		10%	
4	Duvet Cover Set (one duvet cover+two sham) size:210 cmsx245cms& 48cmsx 73cms	350 Set	50% cotton 50% polyester woven processed fabrics with embroidery. 40x40/100x80 fabric, width-96/97", GSM-120+/- 10%	For Duvet @ 6.20 Sq mtrs./Pc. For Sham @ 0.50 Sq mtrs./Pc
5	Euro Sham size: 65 cmsx65cms.	668 Set	50% cotton 50% polyester woven processed fabrics with embroidery. 40x40/100x80 fabric, width-96/97", GSM-115+/- 10%	@ 1.00 Sq mtrs./Pc.
6	Cushion size: 30 cmsx50cms& 48cmsx 73cms with filler 100% polyester.	468 Set	50% cotton 50% polyester woven processed fabrics with embroidery. 40x40/100x80 fabric, width-96/97", GSM-115+/- 10%	For Duvet @ 0.40 Sq mtrs./Pc. For Sham @ 0.10 Sq mtrs./Pc

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.122	M/s Home Fabrics, Bangalore
NC No.21/AM12	F.No.01/84/162/132/AM12/DES-V
Dated 25.08.2011	Ratification of input output norms against advance authorisation No. 0710079328 dated 23.05.2011.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.	Export Product	Export Qty.	Import Item	Qty. allowed.
----	----------------	-------------	-------------	---------------

NO				
1	Dyed Flax fabrics-54", GSM-180/200/270	12600 Sq mtrs.	Bleached Flax fabrics-54", GSM-180/200/270	12852 Sq mtrs.

The GSM should match in both import & export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.123	M/s East End Silks Pvt. Ltd., Kolkata
NC No.21/AM12	F.No.01/84/50/320/AM11/DES-V
Dated 25.08.2011	Ratification of input output norms against advance authorisation No. 0210153529 dated 13.01.2011.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. It was observed that in SION, J-123, from Raw Silk (Gummed & untwisted) to fabric 39% wastage is allowed. In the instant case, it is not clear from the details submitted the manufacturing condition of Mulberry silk waste and how total wastage is arrived at 43.45%. In view of the above, Committee decided to call the applicant firm for personal hearing before NC alongwith complete justification and technical person to explain the whole process justifying the wastage claimed therein. The case stands for re-listing on 22.09.2011.

Case No.124	M/s JCT Ltd., Phagwara
NC No.21/AM12	F.No.01/84/50/34/AM12/DES-V
Dated 25.08.2011	Ratification of input output norms against advance authorisation No. 3010074039 dated 31.03.2011.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/23/2011-12/Hosy. dated 25.08.2011 as detailed below: -

S. No	Export item	Import item	Qty. allowed.
1	Textile fabric (cotton) with AFLAMMIT KWB fire retardant finish. (177154 mtrs. width 148 to	AFLAMMIT KWB fire /flame retardant based on dailkylated phosphonopropionic acid	25000 Kgs.

152 cms having total weight 86806 kgs.)	amide-N-Methyol.	
---	------------------	--

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.125	Ref. from Jt. DGFT, Mumbai in respect of M/s Creative Textiles Pvt. Ltd., Mumbai
NC No.21/AM12	F.No.01/84/162/84/AM12/DES-V
Dated 25.08.2011	Clarification regarding technical aspect of export item against the advance authorisation No. 0310534110 dated 18.08.2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee decided to seek clarification of applicant firm on the question raised by the Customs authority in this case as informed by R.A, Mumbai. The case stands for re-listing on 22.09.2011.

Case No.126	M/s M.K. Fashions, Mumbai
NC No.21/AM12	F.No.01/84/162/122/AM12/DES-V
Dated 25.08.2011	Re-fixation of input output norms against advance authorisation No. 0310175422 dated 31.12.2002.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith complete justification and technical person to explain the case. The case stands for re-listing on 22.09.2011.

Case No.127	M/s Pacific Leather, Kanpur
NC No.21/AM12	F.No.01/84/50/32/AM12/DES-V
Dated 25.08.2011	Ratification of input output norms against advance authorisation No. 06100213971 dated 28.03.2011.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. T.D. Chopra, an authorised representative of the firm, who appeared for personal hearing before NC. He explained the case alongwith sample but technical members of the Committee pointed out that export Qty. asked for in this case is in Pair (not in Kg.) and import Qty. asked for is in Kg, hence, it is not possible to account for the Qty. of inputs in the export product in Kg. It was also pointed out the Committee that there is one similar item (A/A No. 0610017463 dated 18.03.2010) issued to the applicant firm. In view of the above, Committee felt that before taking final decision in the matter, technical members of NC may visit the unit of the applicant firm for spot study. The case stands for re-listing on 22.09.2011.

Case No.128	Ref. from MEPZ Special Economic Zone, TamilNadu in respect of M/s Intimate Fashions (India) Pvt. Ltd.
NC No.21/AM12	F.No.01/84/162/128/AM12/DES-V
Dated 25.08.2011	Fixation of norms for Lace Jacquardtronic allover stretch fabric used in the product 'Ladies Knitted Brassieres.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 22.09.2011.

@@@@@